

ITEM NO.1504

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CRIMINAL) DIARY NO. 26673/2025

ODELA SATYAM & ANR.

PETITIONER(S)

VERSUS

THE STATE OF TELANGANA & ORS.

RESPONDENT(S)

(IA No. 187608/2025 - APPLICATION FOR SUBSTITUTION  
IA No. 175985/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS  
IA No. 175990/2025 - GRANT OF BAIL  
IA No. 177960/2025 - INTERVENTION/IMPLEADMENT  
IA No. 177812/2025 - INTERVENTION/IMPLEADMENT  
IA No. 178059/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(CrI.) No. 269/2025 (X)

IA No. 160654/2025 - EXEMPTION FROM FILING O.T.  
IA No. 160653/2025 - STAY APPLICATION

W.P.(CrI.) No. 313/2025 (X)

IA No. 188300/2025 - EXEMPTION FROM FILING O.T.  
IA No. 194819/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES  
IA No. 188299/2025 - STAY APPLICATION

W.P.(CrI.) No. 320/2025 (X)

IA No. 196187/2025 - STAY APPLICATION

W.P.(CrI.) No. 321/2025 (X)

IA No. 197113/2025 - STAY APPLICATION

W.P.(CrI.) No. 319/2025 (X)

IA No. 196158/2025 - STAY APPLICATION

Date : 26-09-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) :

Ms. Rukmani Bobde, Adv.

Mr. Mohd Faraz Anees, AOR  
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Mr. Devesh Tripathi, Adv.  
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Mr. Ajay Kumar, Adv.  
Ms. Karuna Sharma, Adv.  
Ms. Epsita Agastya, Adv.  
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Mr. Anand, Adv.  
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Mr. Sarvam Ritam Khare, AOR  
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Mr. Akarsh Khare, Adv.

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For Respondent(s) :

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Ms. Mili Joy Baxi, Adv.

Ms. Nidhi Jaswal, AOR  
Mr. S. Udaya Kumar Sagar, AOR

Mr. Udaibir Singh Kochar, Adv.  
Mr. Utsav Garg, Adv.  
Mr. Ananta Prasad Mishra, AOR

1. Hon'ble Mr. Justice K. Vinod Chandran has pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India and His Lordship.
2. Delay in refiling is condoned in W.P.(Criminal) Dy. No. 26673/2025.
3. The Writ petitions are disposed of in terms of the signed non-reportable judgment, which is placed on the file.

(POOJA SHARMA)  
AR-CUM-PS

(ANJU KAPOOR)  
ASSISTANT REGISTRAR